

that Martain Light Railway will be re-started; this was her personal assurance. It has appeared in the papers; it has been published in the press . .

SHRI K. HANUMANTHAIYA : So far as Bangladesh is concerned, I have already made a statement, that is, that every line will be connected to the Railway system between the two countries and the water system between the two countries will be coordinated to mutual advantage.

SHRI JYOTIRMOY BOSU : How soon ? Within what date ?

SHRI K. HANUMANTHAIYA : Much of it has already been done. (*Interruption*)

SHRI B. K. DASCHOWDHURY : I want to have just one clarification. Has the Minister considered about the restoration of the flood-damaged line in the N. F. Railway ? Is he doing anything on that ? I want to know what he is doing about this long standing line in the N. F. Railway.

SHRI K. HANUMANTHAIYA : There is no further answer.

SEVERAL HON. MEMBERS rose . . . (*Interruptions*)

MR. SPEAKER : All of you may kindly sit down so that I may stand. (*Interruptions*) I think there is nothing to be answered, everything is over.

SHRI K. HANUMANTHAIYA : Yes.

DEMANDS* FOR GRANTS ON
ACCOUNT (RAILWAYS),
(1972-73)

MR. SPEAKER : I am going to put the Demands for Grants on Account (Railways) to the vote now.

The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, *on account*, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 11, 11A, 12 to 16."

The motion was adopted.

MR. SPEAKER : So, this discussion is over. These Demands are passed.

[*The motions for Demands for Grants on Account (Railways), which were adopted by the Lok Sabha, are reproduced below—Ed.*]

DEMAND NO 1—RAILWAY BOARD

"That a sum not exceeding Rs. 41,29,000 be granted to the President, *on account*, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Railway Board'."

DEMAND NO. 2—MISCELLANEOUS
EXPENDITURE

"That a sum not exceeding Rs. 1,80,48,000 be granted to the President, *on account*, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Miscellaneous Expenditure'."

DEMAND NO. 3—PAYMENTS TO WORKED
LINES AND OTHERS

"That a sum not exceeding Rs. 4,28,000 be granted to the President, *on account*, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Payments to Worked Lines and Others'."

*Moved with the recommendation of the President.

**DEMAND No 4—WORKING EXPENSES—
ADMINISTRATION**

"That a sum not exceeding Rs 22,40,12,000 be granted to the President *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March 1973, in respect of 'Working Expenses—Administration' "

**DEMAND No 5—WORKING EXPENSES—
REPAIRS AND MAINTENANCE**

"That a sum not exceeding Rs 77,39,73,000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of Working Expenses—Repairs and Maintenance

**DEMAND No 6—WORKING EXPENSES—
OPERATING STAFF**

"That a sum not exceeding Rs 47,85,74,000 be granted to the President *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March 1973, in respect of 'Working Expenses—Operating Staff' "

**DEMAND No 7.—WORKING EXPENSES
OPERATION (FUEL)**

"That a sum not exceeding Rs 43,19,61,000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Working Expenses—Operation (Fuel)' "

**DEMAND No 8—WORKING EXPENSES—
OPERATION OTHER THAN STAFF AND FUEL**

"That a sum not exceeding Rs 12,63,23,000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Working

Expenses—Operation other than Staff and Fuel'."

**DEMAND No 9—WORKING EXPENSES—
MISCELLANEOUS EXPENSES**

"That a sum not exceeding Rs 9 64 89,000 be granted to the President, *on account for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March 1973, in respect of 'Working Expenses—Miscellaneous Expenses

**DEMAND No 10—WORKING EXPENSES—
STAFF WELFARE**

That a sum not exceeding Rs 7,31,31,000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on 31st day of March 1973, in respect of 'Working Expenses—Staff Welfare' "

**DEMAND No 11—WORKING EXPENSES—
APPROPRIATION TO DEPRECIATION
RESERVE FUND**

"That a sum not exceeding Rs 27,50,00 000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Working Expenses—Appropriation to Depreciation Reserve Fund'."

**DEMAND No 11A—WORKING EXPENSES—
APPROPRIATION TO PENSION FUND**

"That a sum not exceeding Rs 4,00,00,000 be granted to the President, *on account, for or towards defraying* the charges which will come in the course of payment during the year ending on the 31st day March, 1973 in respect of 'Working Expenses—Appropriation to Pension Fund' "

**DEMAND No 12—DIVIDEND TO
GENERAL REVENUES**

"That a sum not exceeding Rs 4,54,02,000 be granted to the President, *on*

account, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Dividend to General Revenues'."

DEMAND No. 13—OPEN LINE WORKS
(REVENUE)

"That a sum not exceeding Rs. 1,75,09,000 be granted to the President, on account, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Open Line Works (Revenues)'."

DEMAND No. 14—CONSTRUCTION OF NEW
LINES—CAPITAL AND DEPRECIATION
RESERVE FUND

"That a sum not exceeding Rs. 9,42,97,000 be granted to the President, on account, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Construction of New Lines—Capital and Depreciation Reserve Fund'."

DEMAND No. 15—OPEN LINE WORKS—
CAPITAL AND DEPRECIATION RESERVE
FUND AND DEVELOPMENT FUND

"That a sum not exceeding Rs. 1,63,04,85,000 be granted to the President, on account, for or towards defraying the charges which will come in the course of payment during the year ending on the 31st day of March, 1973, in respect of 'Open Line Works—Capital, Depreciation Reserve Fund and Development Fund'."

DEMAND No. 16—PENSIONARY CHARGES—
PENSION FUND

That a sum not exceeding Rs. 2,52,63,000 be granted to the President, on account, for or towards defraying the charges which will come in the course of

payment during the year ending on the 31st day of March, 1973, in respect of 'Pensionary Charges—Pension Fund'."

APPROPRIATION (RAILWAYS) VOTE
ON ACCOUNT BILL*, 1972

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1972-73 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1972-73 for the purposes of Railways."

The Motion was adopted.

SHRI K. HANUMANTHAIYA: I introduce† the Bill.

I beg to move†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1972-73 for the purposes of Railways be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1972-73 for the purposes of Railways be taken into consideration."

The Motion was adopted.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 20-3-72.

†Introduced/Moved with the recommendation of the President.